

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI,
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
UNSTARRED QUESTION NO. †4048
ANSWERED ON 12.12.2019

ACTION PLAN TO CHECK WATER POLLUTION

†4048. SHRI SUNIL BABURAO MENDHE

Will the Minister of JAL SHAKTI be pleased to state:

- (a) whether the Government has formulated any action plan to check water pollution in major rivers in the country and if so, the details thereof;
- (b) whether the Government is seriously considering to check pollution caused by industries along river Wainganga in Maharashtra and if so, the details thereof;
- (c) whether the Government has taken any action against the industries which are causing pollution in rivers;
- (d) if so, the details thereof, Statewise; and
- (e) if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI & SOCIAL JUSTICE AND EMPOWERMENT

(SHRI RATTAN LAL KATARIA)

(a) to (e) It is the responsibility of State Governments and Urban Local Bodies concerned to set up facilities for collection, transportation and treatment of sewage being generated and to ensure that untreated sewage does not fall into rivers and water bodies. The Government of India is supplementing the efforts of the State Governments in addressing the challenges of pollution of rivers by providing financial and technical assistance through schemes like 'Namami Gange', National River Conservation Plan (NRCP), Atal Mission for Rejuvenation and Urban Transformation (AMRUT) etc.

Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi has passed an order directing all the States and Union Territories (UTs) to prepare action plans for bringing all the polluted river stretches up to the bathing standards. In compliance of Hon'ble NGT order, action plan has been prepared by Government of Maharashtra for rejuvenation of river Wainganga which has been approved by Central Pollution Control Board (CPCB) for implementation by the State Government.

As per the Environment (Protection) Act, 1986 and Water (Prevention & Control of Pollution), Act 1974, industrial units are required to install effluent treatment plants (ETPs) and treat their effluents to comply with environmental standards before discharging into rivers. Central Pollution Control Board (CPCB), State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs) monitor industries with respect to effluent discharge standards and take action for non-compliance under provisions of Environment (Protection) Act, 1986 and Water (Prevention and Control of Pollution) Act, 1974. Maharashtra Pollution Control Board (MPCB) has informed that they are taking action against the defaulting industries responsible for causing water pollution in river. MPCB has also issued directions to the Nagpur Municipal Corporation as well as Bhandara & Pauni Municipal Councils in this matter. According to CPCB, there are 2743 Grossly Polluting Industries (GPIs) in the country which are discharging their effluents in various water bodies. Out of total 2743 industries, 2497 industries are operational and 246 industries self-closed. Number of complying and non-complying units are 2222 and 275 respectively. State-wise status of GPI units in the country is attached as **Annexure**.

ANNEXURE

Annexure referred to in reply to Parts (a) to (e) of Lok Sabha Unstarred Question No. †4048 to be answered on the 12.12.2019 regarding “Action Plan to Check Water Pollution”.

State/ UTs -wise status of Grossly Polluting Industries (GPI)						
S. No.	SPCB/PCC	Total no. of industries	No. of industries closed by their own	No. of industries operational	No. of Indus. complying with standards	No. of Industries. Non-complying with standards
1	Andaman & Nicobar	2	0	2	1	1
2	Andhra Pradesh	198	5	193	189	4
3	Arunachal Pradesh	97	8	89	63	26
4	Assam	0	0	0	0	0
5	Bihar	84	34	50	50	0
6	Chandigarh	0	0	0	0	0
7	Chhattisgarh	2	0	2	1	1
8	Daman & Diu	0	0	0	0	0
9	Delhi	3	0	3	3	0
10	Goa	0	0	0	0	0
6	Gujarat	191	13	178	139	39
12	Haryana	660	22	638	625	13
13	Himachal Pradesh	0	0	0	0	0
14	Jammu & Kashmir	69	0	69	66	3
15	Jharkhand	45	6	39	5	34
16	Karnataka	4	0	4	4	0
17	Kerala	29	1	28	27	1
18	Lakshadweep	0	0	0	0	0
19	Madhya Pradesh	2	0	2	2	0
20	Maharashtra	4	0	4	4	0
21	Manipur	0	0	0	0	0
22	Mizoram	0	0	0	0	0
23	Meghalaya	0	0	0	0	0
24	Nagaland	0	0	0	0	0
25	Odisha	6	0	6	6	0
26	Puducherry	3	0	3	3	0
27	Punjab	5	0	5	2	3
28	Rajasthan	0	0	0	0	0
29	Sikkim	0	0	0	0	0
30	Tamil Nadu	0	0	0	0	0
31	Telangana	2	1	1	1	0
32	Tripura	0	0	0	0	0
33	Uttar Pradesh	1218	139	1079	950	129
34	Uttarakhand	76	12	64	54	10
35	West Bengal	43	5	38	27	11
Total		2743	246	2497	2222	275
